(b) the initiatives for which the released funds were utilised;

(c) whether any new infrastructure facilities were created using the said funds, if so, the details thereof; and

(d) the number of beneficiaries under each initiative?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI PRATAP CHANDRA SARANGI): (a) to (d) In order to address the infrastructure requirement for fisheries sector, the Department of Fisheries, Ministry of Fisheries, Animal Husbandry and Dairying during 2018-19 created dedicated fund namely Fisheries and Aquaculture Infrastructure Development Fund (FIDF) with a total funds size of ₹ 7522.48 crore. The FIDF provides concessional finance to the Eligible Entities (EEs), including State Governments/Union Territories and State entities for development of identified fisheries infrastructure facilities. The concessional finance is provided by the Nodal Loaning Entities (NLEs) namely (i) National Bank for Agriculture and Rural Development (NABARD), (ii) National Cooperatives Development Corporation (NCDC) and (iii) All Scheduled Banks. Under the FIDF, the Government of India provides interest subvention up to 3% per annum for providing the concessional finance by the NLEs at the interest rate not lower than 5% per annum with maximum repayment is over a period of 12 years inclusive of moratorium of 2 (two) years on repayment of principal. The proposals to the tune of ₹1715.04 crore received from various State Governments and other Eligible Entities (EEs) have been recommended. The FIDF presently in its inception stage and primarily envisages for concessional financing for creation of fisheries infrastructure facilities, which are mainly of longer gestation period.

Equity and transfer of resources by 'NDDB'

1375. PROF. MANOJ KUMAR JHA: Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING be pleased to refer to answer to Unstarred Question 2262 given in the Rajya Sabha on 12th July, 2019 and state:

(a) whether Department of Animal Husbandry and Dairying has received the resolution of National Dairy Development Board (NDDB) approving contribution of ₹ 200 crore towards equity of NDDB Dairy Services, if not, action proposed;

(b) the equity and resources transferred by NDDB to originally incorporated

NDDB Dairy Services Private Limited which had previous approval of Government under Section 43(1) of NDDB Act;

(c) whether NDDB re-incorporated NDDB Dairy Services Private Limited with change of name without previous approval of Government under Section 43 of NDDB Act; and

(d) whether NDDB has accepted advice of Government to extend provisions of RTI Act?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI SANJEEV KUMAR BALYAN): (a) Yes, Sir. NDDB *vide* its letter dated 02.09.2019 has provided the relevant facts and documents alongwith the Resolution *vide* No. 13/89/06/2008-09.

(b) As per Section 43(2)(a) of NDDB Act, 1987, NDDB has contributed ₹ 200 crore as equity to the NDDB Dairy Services.

(c) NDDB has informed that the Central Government conveyed its approval on 03.08.2009 for formation of a wholly owned subsidiary company of NDDB for implementing NDDB's development objectives relating to productivity enhancement and cooperative effort in terms of the resolution passed in the 89th meeting of the Board of Directors of NDDB held on 28.01.2009.

NDDB has further stated that in the agenda note of the board meeting referred above it was clearly mentioned that "Since the objective of the proposed subsidiary is developmental in nature, after formation, the company will, at an appropriate stage take steps to convert itself into a not for profit company under Section 25 of the Companies Act, 1956". Accordingly, the company was initially incorporated as NDDB Dairy Services Private Limited on 12.10.2009 and license was issued to it under Section 25 of the Companies Act, 1956 on 10.03.2010. The company received fresh certificate of incorporation on 26.03.2010 with change of name as NDDB Dairy Service (as a not for profit company).

(d) The Department of Animal Husbandry and Dairying *vide* letter dated 10.07.2019 and 11.07.2019 has advised NDDB to extend the provision of RTI Act, 2005 in all the subsidiary companies formed by NDDB in the interest of transparency, accountability and to increase trust of consumers. In response, NDDB has informed

that decision regarding applicability of RTI Act, 2005 is *sub-judice* before the Hon'ble High Court of Delhi in the case of Mother Dairy Fruit and Vegetable Pvt. Ltd. (MDFVPL). NDDB has further stated that the advice given by Department of Animal Husbandry and Dairying to extend the provision of RTI Act, 2005 to other subsidiaries of NDDB could be considered after arriving at the decision in the case of applicability of RTI Act, 2005 to MDFVPL. The matter is listed for discussion in NDDB Board's agenda in the next meeting.

Prior approval to NDDB to form subsidiary company

1376. PROF. MANOJ KUMAR JHA: Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING be pleased to state:

(a) whether Government gave prior approval to NDDB for its subsidiary company, Indian Immunologicals Limited, to form its own subsidiary company "Pristine Biologicals Limited", if so, the details thereof;

(b) the reasons for not seeking prior approval of Government by NDDB in an earlier instance when Indian Immunologicals Limited formed its own subsidiary company called "IndiaGen Private Limited"; and

(c) whether, without approval of Government, NDDB purchased from Indian Immunologicals Limited, its shareholding in IndiaGen Private Limited and then re-sold the shares, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING (SHRI SANJEEV KUMAR BALYAN): (a) Yes, Sir. On the request of NDDB, to set up subsidiary company by Indian Immunologicals Limited (IIL), a wholly owned subsidiary of NDDB, in New Zealand for production of bovine serum, which is a critical imported raw material used in the production of vaccine for FMD and Rabies, the Government of India gave approval for setting up of a subsidiary company by IIL in New Zealand *vide* letter No. 18-03/2014-Admn.IV dated 07.08.2014.

(b) and (c) NDDB has informed that IndiaGen Limited was incorporated as a Joint Venture company between IIL and Cooperative Resources International Inc. on 01.11.2004. NDDB has further informed that approval of Central Government was not taken for setting up of IndiaGen Limited.